

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:6203
ANSWERED ON:04.05.2010
CONSUMER CONTRACTS
Jagannath Dr. M.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the consumers are subjected to unreasonable terms and conditions in the absence of any law prohibiting unfair terms in consumer contracts;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government proposes to bring a comprehensive law to regulate consumer contracts and protect the interests of consumers; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V, THOMAS)

- (a): Instances of consumers being subjected to unreasonable terms and conditions in consumer contracts are not available with the Department of Consumer Affairs. As per information furnished by the National Consumer Disputes Redressal Commission, no case has been filed in the National Commission against terms and conditions in contracts entered into by consumers, as being unfair to them.
- (b): In view of (a) above, the Question does not arise.
- (c): The Department of Consumer Affairs is not contemplating bringing in a comprehensive law to regulate consumer contracts.
- (d): In view of (c) above, the Question does not arise.